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- (c) With the completion of most of the ment. The Coal Mines Provident Fund departmental construction works in the Authorities have reported as follows: Donimalai Project, the management had to dispense with the services of casual workmen, after making necessary payments, including the been detected in the Regional Office, Asansol. terminal benefits under the Industrial Disputes Act, 1947. The management had also observed all the statutory formalities in con- 'nectioTi with this retrenchment and had even made exgratia payment in respect of some workers. The management has taken the following steps to help the retrenched workmen:
 - (i) The float ore contractor for the Donimalai Project has been asked to give preference to these former workmen employment.
 - (ii) If group of these workmen come forward to accept on contract| piece work any all such works, they will be awarded to them, on single tender basis at the estimated rates which are based on the 1970-71 local P.W.D. schedule of rates which are found to be generally workable. Two such works have already been given on contract with such stipulations.

CORRUPTION IN COAL MINES PROVIDENT FUND OFFICE

1184. SHRI KALYAN ROY: SHRI N. K. KRISHNAN:

Will the Minister of LABOUR AND REHABILITATION/ श्रम और पनर्वास ^'aft be pleased to state:

- (a) whether attention of Government has been drawn to the serious corrup tion and other malpractices in the Coal Mines Provident Fund Office at Asansol;
- (b) whether any enquiry has been made regarding the functioning of the office and corruption etc;
 - (c) if so, when and by whom; and
 - (d) the results thereof?

THE MINISTER OF LABOUR AND REHABILITATION/ SJU zftx "TH^fa ^5f; (SHRI R. K. KHADILKAR):

The administration of the Coal Mines Provident Fund is the concern of the Board of Trustee, Coal Mines Provident Fund, set up under the Coal Mines Provident Fund, Family Pension and Bonus Schemes, Act, 1948 and is not the direct concern of Central Govern-

- (a) Some cases of wrong payments have A general complaint of corruption in that office has also come to notice.
- (b) to (d) The question of a probe into the matter of wrong payments has already been taken up with the appropriate agency. Steps have also been taken to minimise cases of corruption which emanate mainly from cash payments. A proposal to restrict the system of cash payments is under consideration of a Sub-Committee set up by the Board of Trustees. In the meantime, some members of the staff have been transferred from the Asansol office,

COMMISSION TO ENQUIRE INTO THE WORKING OF COMMUNITY DEVELOPMENT PROGRAMME

1185. SHRI M. K. MOHTA: Will the Minister of AGRICULTURE/ yfa

*i^V be pleased to state:

- (a) whether Government propose to appoint a Commission to enquire into the working of the Community Development Programmes; and
- (b) if so, by when, and what are the proposed terms of reference?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICUL-TURE/कृषि मंत्रालय में राज्य मंत्रा (PROF SHER SINGH): (a) Yes, Sir.

(b) The composition and terms of reference of the Commission are under consideration.

LEGISLATION OF INDUSTRIAL RELATIONS

- 1186. SHRI M. K. MOHTA: Will the Minister of LABOUR AND REHA-BILITATION/अम और और पनवास नवी be pleased to state:
- (a) whether Government have under consideration any proposal to introduce uniform legislation on industrial relations; and
 - (b) if so, details of the scheme?